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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/29/2016  
NAME OF THE PETITIONER(S) : V. Ramasamy & 11 others  
NAME OF THE RESPONDENT(S) : Raji Feeds Private Limited & 28 others  
UNDER SECTION : 397/398 r/w 111(4) and 247

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. H. Karthik seshadri  
R. Pradeep  
V. Hari kumar

counsel for petitioner

V. Hari kumar for  
Eyer & Thomas

**ORDER**

Shri R Pradeep, counsel for the petitioner present and filed a memo in response to the orders passed on 3.10.2016. He also reported that R5 was set exparte as per the order dated 20.06.2011 and that R6 & R27 are one and the same person and the same was accepted by the counsel for respondents. R27 was set exparte vide order dated 19.9.2016. It is further reported that R8 and R11 died and the same was recorded by this Bench on 23.11.2009 and there is no need to serve notice. With this the service is completed. During the last hearing it was pointed out that some SLP is subjudice before the Apex Court. The counsel for the petitioner is directed to examine as to whether there is any bearing of the said pending matter on the CP by way of producing the relevant documents. Put up on **28.11.2016 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)